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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO. 2823/2003

New Delhi, this the 02nd day of December, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.A. Singh, Member (A)

Satish Kumar s/o Sh. Dina Ram
Working as Lecturer (English),
Govt. Boys Senior Secondary School No. 1
Shakti Nagar, Delhi - 4
R/o A-157, Street No. 4,
Kabir Nagar,
Delhi - 110 094.Applicant

(By Advocate : Shri Promod Mudgal)

Versus

1. Government of National Capital Territory of Delhi,
Represented by the Chief Secretary,
Delhi Administration,
Delhi. Respondents
2. Director of Education,
Delhi Administration,
Old Secretariat,
Delhi. Respondents

(By advocate: None)

ORDER (ORAL)

Justice V.S. Aggarwal, Chairman

The applicant had joined the respondents as a Trained Graduate Teacher on 20.11.1985. The name of the applicant was considered for promotion to the post of Lecturer (English) and his name was kept in abeyance on 10.12.1993. The applicant was promoted as Lecturer (English) on 17.06.1996. He was granted notional promotion from 10.12.1993 and regularised on 14.7.2000.

2. The grievance of the applicant is that he should be regularised from 10.03.1995 when his juniors were so regularised. In this regard, he has already submitted

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representations and the last representation is dated 16.4.2003. No decision has been taken thereon.

3. Taking stock of the facts, it is directed that respondent no. 2 would consider the representations of the applicant and pass a speaking order preferably within four months from the date of receipt of the present order and communicate it to the applicant. At this stage, therefore, no further directions are required. O.A. is accordingly disposed of.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman

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